

OFFICE OF THE OFFICIAL LIQUIDATOR,
HIGH COURT, BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO 131 OF 2012

WITH

COMPANY PETITION NO.149 OF 2012

WITH

COMPANY PETITION NO.328 OF 2012

5th floor, Bank of India
Building, M.G. Road,
Fort, Mumbai-400023
Tel.: 2267 00 24 /
2267 50 08

In the matter of Companies Act, I of
1956;

AND

In the matter of GLORY FILMS LTD.
(In Liqn.)

SALE NOTICE

Pursuant to the order dated 16/03/2021 passed by the Hon'ble High Court, Bombay in OLR No.16 of 2021, the offers are invited in sealed cover from the intending purchasers for the purchase of the Moveable and Immovable assets in Lot No. I and Lot No .II of **Glory Films Limited** (In Liqn.) are as follows:-

Sr. No.	Particulars of the assets	Reserve Price (Rs.)	EMD (Rs.)	Inspection
LOT NO. I				
1	Moveable Property lying at Survey No.261/1, 261/2, 261/4, 262/2,262/3,262/4, 262/5, 262/6, 263, 291/1 and 292/2 all situated at Industrial Estate, Coastal Highway, Dunetha, Nani Daman	3,25,00,000	50 lakhs	On 01/04/2021 between 11.00 a.m. to 4.00 p.m.

LOT NO. II				
2	Immoveable Property lying at Survey No.261/1, 261/2, 261/4, 262/2,262/3,262/4, 262/5, 262/6, 263, 291/1 and 292/2 all situated at Industrial Estate, Coastal Highway, Village Dunetha, Nani Daman (area of the plot 28,200 sq.mts and area of the premises 13510.58 sq. mts.) as per valuation report	---	2 Crores	On 01/04/2021 between 11.00 a.m. to 4.00 p.m.

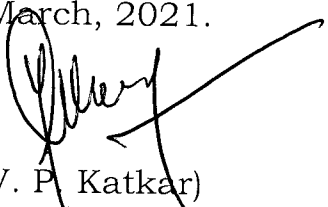
The sealed cover shall be superscripted with the words "Offer for the Moveable and Immoveable assets of the company viz. Glory Films Ltd., **Earnest Money Deposit** for Moveable Assets for Rs.50,00,000/- and Immoveable assets for Rs.2,00,00,000/- by way of Demand Draft / Pay Order drawn in favour of **"The Official Liquidator, High Court, Bombay."** Payable at Mumbai and should reach the office of the Official Liquidator at 5th floor, Bank of India Building, M. G. Road, Fort, Mumbai-400 023 latest by 16/04/2021 by 4.00 PM. The offerors shall submit their proof of identity along with offer. Further, they shall write their contact details clearly legible on the envelop (Name of the authorized person and e-mail address), failing which the offers may not be considered for placing before the Hon'ble High Court. This requirement is to enable the office to inform the bidders of the date of auction and mode of auction. All the bidders and other stakeholders are hereby informed that in view of the pandemic Covid 19 situation, the auction may be conducted

in the physical court or the virtual court which is the sole discretion of the Hon'ble Court. The bidders will be informed through email about the date and mode of the auction when the offerors or their authorized representatives may be present, if they so desire. No intending purchaser will be allowed to bid in the auction in the name of nominee/nominees. This sale notice is available on the websites of www.officialliquidatormumbai.com, www.mca.gov.in, and also on the Website of Hon'ble High Court, Bombay i.e. www.bombayhighcourt.nic.in .

The Offer price shall be exclusive of taxes applicable such as tax collected at source (TCS), Tax Deducted at Source (TDS), etc. and offer price would be net amount. Further it is informed that TDS and TCS would only be applicable on Moveable and Immoveable assets as per rules

The terms and conditions of sale of the Moveable and Immovable assets can be obtained from the office of the undersigned on any working day during office hours on payment of Rs.1000/-.

Dated this 19th day of March, 2021.


(V. P. Katkar)

OFFICIAL LIQUIDATOR,
HIGH COURT, BOMBAY.

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